their surprise that such statements, which were a direct incitement to war, should be allowed to be made.

(c) The Pakistan Government, while dissociating themselves from particular statements made in the Pakistan Press and elsewhere, referred to the views expressed by certain sections of opinion in India which Were hostile to Pakistan and were not conducive to the maia-tfpanye of, feiandly relations between U». two countries.

1 would add that the correspondence with Pakistan dealt with many other issues also. This correspondence is continuing, and some of these other issues are being dealt with separately also, in particular, the Canal Water issue and the difficulties relating to passports and visas.

SHRI RAJAGOPAL NAIDU: Is the Government aware that the Chief Minister of Pakistan had stated on the 12th February that the tension between Pakistan and India was steadily increasing?

SHRI JAWAHARLAL NEHRU: He had made some such statement.

SHRI RAJAGOPAL NAIDU: Is the "Government aware that the Pakistan Government has issued a White Paper about the canal water dispute?

' SHRI JAWAHARLAL NEHRU: ' Yes, Sir. The Government of India have replied to it also.

SHRI RAJAGOPAL NAIDU: According to the Pakistan 'Civil and Military Gazette', the canal water question has become a question of life and death to Pakistan?

SHRI JAWAHARLAL NEHRU: I do not read it regularly. I do not know what they say.

## VISIT OP THE SECRETARY OF STATE U. S. A. TO INDIA

•135. SHRI P. SUNDARAYYA: Will the PRIME MINISTER be pleased to state:

- (a) whether Mr. J. F. Dulles, Secretary of State to the Government of the United States is visiting India at the invitation of the Government of India;
- (b) what is the purpose of his visit to Intia?

TyKS PARLIAMENTARY SECRETARY, TO. THE PRIME .JHfNI^TEJt (SHRIMATI LAKSHM-I JMW.'ON): '(a) .and (b). Government have no information in i the matter.

## PURCHASE OF TIME FOR ADVERTISEMENTS ON CEYLON AND GOA RAMP

- \*136. SHRIMATI VIOLET ALVA: Will the Minister for INFORMATION AND BROADCASTING be pleased to state:
- (a) whether Indian and Foreign advertising firms in India purchase time for their advertisements on Ceylon and Goa Radio;
- (b) if so, where is the recording of such advertisements done; and
- (c) what was the sum paid to Ceylon and Goa Radio respectively by these firms for such advertisements during the year 1952?

THE MINISTER FOR INFORMATION AND BROADCASTING (DR. B. V. KESKAR): (a) The Government of India have no official information, but it is believed that they do.

- (b) No official information is available. The recording is presumably done at private studios in this country or abroad.
- (c) Remittances approved by the Reserve Bank of India during the year 1952 to Radio Ceylon were as follows:—

By Indian firms
By Foreign firms
Rs. 47,000
Rs. 2,24,000
Total
2,71,000

Figures are not available regarding the payments made to Radio Goa as

there is no exchange control between India and the Portuguese possessions.

SHRIMATI VIOLET ALVA: May I know whether Radio Goa and Radio Ceylon •have any offices in India, and if so, where?

DR. B. V. KESKAR: I am not aware of any regular office functioning in India.

DR. RAGHUBIR SINH: May I know whether Radio Geylon and Goa have got any offices in Bombay as is announced during their transmissions or in their advertisements?

DR. B. V. KESKAR: I am not aware, but I will make enquiries.

SHRIMATI VIOLET ALVA: May I know whether for recordings in India by Radio Goa and Radio Ceylon any permission is necessary and also for their export?

DR. B. V. KESKAR: For making recordings privately anywhere, no permission is required. This applies not only to Radio Ceylon, but anybody **e**can make any recording privately.

## INDIANS IN THE SERVICE OF FOREIGN FIRMS

- \*137. SHRI B. C. GHOSE: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:
- (a) whether statistics have recently been collected of Indian Officers employed by foreign firms in both administrative and technical posts, and if so, a summary of the information revealed by the figures;
- (b) whether these statistics reveal that compared to the pre-independence period, the proportion of Indian to non-Indian officers has declined:
- (c) whether Government are aware that in recent years there have been many cases of supersession of compe-

tent and experienced Indian Officers in foreign firms by young recruits from their home countries; and

(d) whether Government propose to take any steps to ensure that foreigners will not be employed in executive positions whether in the technical or administrative spheres where suitable and competent Indians are available?

THE MINISTER FOR COMMISTICE AND INDUSTRY (SHRI T. T. KRISHNA-MACHARI)": (a) Yes; the figures will be published when finally ready.

- (b) The information called for did not relate to the pre-Independence period.
- (c) Government have no information, although some individual complaints have been received.
- (d) All that I can say now is to repeat what I stated in the other House that it is the declared policy of Government to encourage the employment of Indians in an increasing measure in foreign concerns.
- SHRI B. C. GHOSE: In connection with the answer to (c), will the hon. Minister please state what action has been taken on the representations that he might have received?
- SHRI T. T. KRISHNAMACHARI: Sir, the foreign firms in this country are more or less in the same position as any other Indian firms run by private enterprise. It is rather difficult for Government to say that 'you should promote A or you should demote B or you should put C in another category.' Therefore, the question of discrimination by firms is one in which Government can not interfere, whether they are foreign firms or Indian firms.

## ACHIEVEMENTS DURING THE FIRST YEAR OF THE FIVE YEAR PLAN

\*138. SHRI B. C. GHOSE: Will the Minister for PLANNING be pleased to state: